

**CENTRAL ELECTRICITY REGULATORY COMMISSION****(Legal Division)****Weekly Hearing Schedule for the month of February, 2019 (4.2.2019 to 8.2.2019 )**

Date, Day and Time	S. No.	Petition No.	Petitioner	Subject in brief
4.2.2019 Monday At 2.30 P.M. Miscellaneous Petitions	1.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.
5.2.2019		-do-	-do-	-do-
6.2.2019 Wednesday At 10.30 A.M. Miscellaneous Petitions	1.	24/MP/2019	CGPL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of Power Purchase Agreement dated 22.4.2007 for implementation of the Recommendations issued by the High-Power Committee vide its Report dated 3.10.2018, as ratified by the Policy Decision of the Government of Gujarat issued by Government Resolution dated 1.12.2018 ( On admission )
	2.	249/GT/2016	TUL	Determination of Tariff of 1200 MW Teesta III Hydro Electric Project Sikkim( Listed of hearing on 7.8.2018)
	3.	43/GT/2018	NHPC	Petition for approval of tariff of Kishanganga Hydro Electric Projects (330 MW) for the period 31.1.2018 to 31.3.2019 .
	4.	149/GT/2018	NEEPCO	Petition for approval of tariff of PARE Hydro Electric Power Plant (PHEP) (2 X 55 = 110 MW) for the period from COD to 31.03.2019;
	5.	276/GT/2018	JIPL	Petition for determination of tariff of 2x600 MW Coal Based Power Project at Village-Derang, District-Angul, Odisha for the period commencing from 12.2.2015 for the control period of 2014-19.
	6.	306/GT/2018	NTPC	Petition for approval of tariff for Lara STPS (2 x 800 MW) from anticipated COD of U#1(i.e.30.09.2018 to 31.03.2019)
	7.	279/GT/2018	NHPC	Petition for determination of final tariff for the period 11.10.2013 to 31.3.2014 in respect of Uri-II Power Station.
	8.	280/GT/2018	NHPC	Petition for determination of final tariff in respect of Teesta Low Dam-III Power Station for the period 1.4.2013 to 31.3.2014.
	9.	281/GT/2018	NHPC	Petition for determination of final tariff for the period 29.6.2010 to 31.3.2014 in respect of Sewa-II Power Station
	10.	282/GT/2018	NHPC	Petition for determination of final tariff for the period 30.6.2012 to 31.3.2014 in respect of Chamera-III Power Station.
	11.	308/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Uri-II Power Station.
	12.	320/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Teesta Low Dam-III Power Station
	13.	321/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Chamera-III Power Station.
	14.	322/GT/2018	NHPC	Petition for determination of final tariff for the period 2014-19 in respect of Sewa-II Power Station.
	15.	354/GT/2018	NHPC	Petition for determination of tariff in respect of Teesta Low Dam Power station, Stage-IV for the period from 11.3.2016 (COD of first unit) to 31.3.2019.
7.2.2019 Thursday At 10.30 A.M. Miscellaneous Petitions	1.	393/MP/2018	JSW	Petition under Section 79(1)(f) of the Electricity Act, 2003 to establish the payment security mechanism in favour of the Petitioner. ( On admission )
	2.	17/MP/2019	AP&NRL	Petition under Section 79(1) (b) read with Section 79(1) (f) of the Electricity Act, 2003 inter alia seeking compensation on account of occurrence of Change in Law events relating to Power Purchase Agreements dated 18.12.2013 and 19.12.2013 entered into between the Petitioner and the Respondents( On admission)
	3.	356/MP/2018	APIPL	Petition under Section 79(1)(b) and (f) of the Electricity Act, 2003 and Article 12 read with Article 16.3.1 of the PPA executed by the Petitioner and Solar Energy Corporation of India Limited dated 27.04.2018 seeking relief on account of a 'Change in Law' viz. the introduction of Safeguard Duty, resulting in additional recurring and non-recurring expenditure in the form of an additional tax burden to be borne by the Petitioner after the

				effective date of the PPA.( On admission )
	4.	13/MP/2019	MSUPPL	Petition claiming relief under Change in Law on account of imposition of Safeguard Duty)( On admission )
	5.	14/MP/2019	RSPPL	Petition before the CERC seeking an appropriate mechanism for grant of adjustment/compensation to offset the financial/commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules)( On admission )
	6.	19/MP/2019	ACME Jaipur	Petition seeking claiming relief under Change in Law on account of imposition of Safeguard Duty on the import of solar cells and modules ( On admission )
	7.	342/MP/2018	ARSEPL	Petition seeking an appropriate mechanism for grant of an appropriate adjustment/ compensation to offset financial/ commercial impact of change in law events on account of imposition of safeguard duty on the import of solar cells and modules.
	8.	343/MP/2018	AJSPPL	Petition claiming relief under Change in Law on account of imposition of Safeguard Duty.
	9.	340/MP/2018	RSEPL	Petition under Section 79 of the Electricity Act,2003 read with Article 16.3.1 of the PPA dated 12.5.2016 seeking release of Performance Bank Guarantees arbitrarily and illegally retained by NTPC and seeking extension of time and deferral of the Scheduled Commissioning Date
	10.	36/MP/2018	RSL	Petition seeking directions for issuance of pending RECs and re-accreditation of the Petitioner's Project under the Renewable Energy Certificate Mechanism
	11.	269/MP/2018	AP(M)L	Petition under Section 142 of the Electricity Act, 2003 for non-compliance of direction dated 28.9.2017 in Petition No. 97/MP/2017.
	12.	224/MP/2017	NETCL	Petition under Sections 79(1)(d) of the Electricity Act, 2003 read with Regulations 54 and 55 of The CERC (Terms and Conditions of Tariff) Regulations, 2014.
	13.	228/MP/2017	BPSL	Petition under Section 79 (1) (f) of the Electricity Act, 2003 read with Regulation 32 of the CERC (Grant of Connectivity, Long Term Open Access in intra State Transmission and related matters) Regulations, 2009 .
	14.	68/MP/2017	DBPMPL	Petition seeking setting aside/quashing of invocation and encashment by the respondent of the Bank Guarantee furnished by the Petitioner in relation to the grant of LTA to the petitioner qua its proposed Thermal Power Project in Singrauli District, Madhya Pradesh and consequent direction to the respondent to reimburse the encashed amount along with interest to the petitioner
	15.	38/MP/2016 along with I.A.No.6/2018	LBPL	Petition under Sections 79(1) ( c) read with 79(1) (f) and 79 (1) (k) of the Electricity Act, 2003 inter alia seeking a declaration that the factors/ events, namely delay in forest clearance of land for main plant cancellation of allocated coal block to the Petitioner, delay in clearance for construction of dedicated transmission line from Ministry of Power in the construction of the 2 x 660 MW Coal based thermal Power Plant located in Dhenkanal District Odisha for force majeure events under BPTA dated 24.2.2010
	16.	100/MP/2018	ME&IL	Petition filed under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 68 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking indulgence of the Commission to direct NTPC Vidyut Vyapar Nigam Limited to comply with the Order dated 11.10.2017 in Petition No. 16/MP/2014 by computing the delay suffered by the Generation Project due to force majeure eventualities and revise the Schedule Commercial Operation Date for the Generation Project.
8.2.2019 Friday At 2.30 P.M. Miscellaneous Petitions	1.	374/MP/2018	GUVNL	Petition under Section 79 (1)(b) of the Electricity Act, 2003 read with Article 18.1 of the Power Purchase Agreements (PPAs) dated 6.2.2007 and 2.2.2007 under 1000 MW Bid-1 and 1000 MW Bid-2 respectively, executed between Gujarat Urja Vikas Nigam Limited and Adani Power (Mundra) Limited for approval of amendments to the PPAs by way of Supplemental PPAs.

Sd/  
(T.D.Pant)  
Dy.Chief (Legal)  
7.2.2019